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Date: 13/11/2025

(2024) 07 OHC CK 0094

Orissa High Court

Case No: Bail Application No. 4069 Of 2024

Deepak Kumar Behera

APPELLANT

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State Of Odisha

RESPONDENT

Date of Decision: July 26, 2024

Acts Referred:

• Code of Criminal Procedure, 1973 - Section 439

• Indian Penal Code, 1860 - Section 34, 302

Hon'ble Judges: V. Narasingh, J

Bench: Single Bench

Advocate: B.B. Routray, P.K. Maharaj

Final Decision: Disposed Of

Judgement

V. Narasingh, J

- 1. Heard learned counsel for the Petitioner and learned counsel for the State.
- 2. The Petitioner is an accused in connection with C.T. (Session) Case No.240 of 2022, pending on the file of learned Addl. Sessions Judge, Angul
- arising out of Nalco Township P.S. Case No.100 of 2022, for commission of alleged offences under Section 302/307 IPC.
- 3. Learned counsel, on instruction, submits that except the present BLAPL, no other bail application of the Petitioner relating to the aforementioned
- P.S. case is pending in any other Court.
- 4. Being aggrieved by the rejection of his application for bail U/s.439 Cr.P.C. by the learned Addl. Sessions Judge, Angul by order dated 02.04.2024 in

the aforementioned case, the present BLAPL has been filed.

- 5. It is submitted by the learned counsel that the Petitioner is in custody since 3.5.2022 and on the ground of procrastination of trial, the Petitioner seeks release.
- 6. Learned counsel for the State opposes the prayer.
- 7. This Court perused the deposition of the witnesses including that of P.Ws.3 and 4, which are on record
- 8. On consideration of the evidence on record, this Court is not inclined to entertain this bail application at this stage.
- 9. Since it is stated that the Petitioner is in custody since 3.5.2022 and the trial is under way and 16 witnesses have been examined, learned trial court
- is called upon to make an endeavour to conclude the trial as expeditiously as possible.
- 10. Registry is requested to communicate this order.
- 11. It is needless to state that the observations made here are only for the purpose of bail application and ought not to be construed as expressing any
- opinion regarding complicity of the Petitioner which has to be adjudicated in the impending trial on its own merit.
- 12. The BLAPL is accordingly disposed of.

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